

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3836
ANSWERED ON:18.02.2014
PROPERTY TAX
Sugavanam Shri E.G.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether some of the corporates, luxury hotels and individuals owe huge amount of money to the New Delhi Municipal Council (NDMC) as licence fee, property tax etc.;
- (b) if so, the details of the defaulters and the action taken against them;
- (c) whether the Government has taken any action to recover the arrears of licence fee, property tax etc.; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): Yes, Madam.

(b) to (e): The details of top ten defaulters are as under:

Sl. No.	Name	Amount Pending
1.	Jawahar Vayapar Bhawan	Rs.43.15 crore
2.	Hotel Taj Palace	Rs.42.55 crore
3.	Hotel Ashoka	Rs.37.46 crore
4.	Hotel Leela Venture	Rs.34.14 crore
5.	Hotel Samrat	Rs.21.74 crore
6.	Hotel Kanishka	Rs.21.22 crore
7.	Hotel Park	Rs.17.18 crore
8.	23, Aurangzeb Road	Rs.12.29 crore
9.	5, K.G. Marg	Rs.11.10 crore
10.	Hotel Ashok Yatri Niwas	Rs.11.07 crore

NDMC has taken necessary steps with due process of law against the defaulters. At present, most of the cases are in litigation. The details are as under:

- (i) Jawahar Vayapar Bhawan: The matter is pending before the the Hon'ble Supreme Court, where the SLP has been admitted.
- (ii) Hotel Taj Palace: The remanded cases have been taken up for assessment and the Hotel is making payment as per demand.
- (iii) Hotel Samrat & Hotel Ashoka: The remanded cases have been taken up for finalization.
- (iv) Hotel Leela Venture: The matter is pending before the Hon'ble High Court of Delhi.
- (v): Hotel Kanishka: The matter is sub judice.
- (vi) Hotel Park: The remanded cases have been taken up for assessment and the Hotel is making payment as per demand.
- (vii) 23, Aurangzeb Road: The matter is pending before the Hon'ble High Court of Delhi
- (viii) 5, K.G. Marg: The tax-payer has applied for re-assessment and the matter has been taken up for correcting the ratable value.
- (ix) Hotel Ashok Yatri Niwas: The matter is pending before the Hon'ble High Court of Delhi.